

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

**ORIGINAL APPLICATION NO. 180/00275/2018**

Monday this the 19th day of March 2018.

**CORAM**

**HON'BLE MR. U. SARATHCHANDRAN, JUDICIAL MEMBER**

1. Vinson C.J.,  
Aged 53 years, S/o. C.P. Jacob,  
Cheruvathoor House, Vaka P.O.,  
Mattom Via, Pin – 680 602, Thrissur District,  
(Postman, Pavaratty Post Office)

..... **Applicant**

**(By Advocate – Mr. Justin K.P.)**

**V e r s u s**

1. The Chief Post Master General,  
Kerala Circle, Thiruvananthapuram – 695 033.
2. The Senior Superintendent  
Post Office, Thrissur – 1.
3. The Post Master General,  
Central Regional Office, Ernakulam – 682 020.
4. Inspector of Post Office,  
Guruvayur Division, Guruvayur – 680 012.

..... **Respondents**

**(By Advocate – Mr. N. Anilkumar, Sr. PCGC)**

( This application having been finally heard on 19.03.2018 and, the Tribunal on the same day delivered the following in the open court.)

**O R D E R (ORAL)**

Applicant, aged about 53 years, is presently working as Postman at the Pavaratty Post Office, Thrissur District, with effect from 7.3.2011. He states that though he had participated in the LGO Examination conducted in 2016 for appointment as Postal Assistant and had secured 90 marks in the examination, only 12 candidates were appointed from the list of persons who became successful in that examination.

2. According to the applicant there are at present 40 vacancies of Postal Assistants in various post offices in Thrissur District so that he could be considered for any one of those vacancies especially because no LGO examination was conducted after 2016. Stating all these grievances and indicating his fast approaching date of superannuation the applicant had submitted Annexure A3 representation which is yet to be responded by the respondent No.1.

3. In the circumstance, learned Standing Counsel appearing for the Central Govt. takes notice on behalf of the respondents.

4. Heard the learned counsel appearing for the Central Govt. also for some time.

5. Having heard the learned counsel on both sides, this Tribunal is of the view that the O.A. can be disposed of at the admission stage itself with a direction to the respondents to take a decision on Annexure A3 representation within two months from the date of receipt of a copy of this order and to communicate the decision to the applicant soon thereafter.

6. The O.A. is disposed of as above. No order as to costs.

**(U.SARATHCHANDRAN)  
JUDICIAL MEMBER**

sj/\*

**List of Annexures by Applicants**

Annexure A-1 - True copy of the Letter No. Rectt./33-20/16/2016 dated 18.11.2016 issued by the Office of the Chief Post Master General, Kerala Circle, Thiruvananthapuram.

Annexure A-2 - True copy of the Letter No. Rectt./33-20/16/2016 dt. 04.01.2017 issued by the Office of the Post Master General, Kerala.

Annexure A-3 - True copy of the representation dated 11.01.2018.

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